

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.93 of 2012

Dated: 1st October , 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Harvest Energy Pvt. Ltd.

... Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory
Commission & Ors.**

....Respondent(s)

**Counsel for the Appellant (s) :
Counsel for the Respondent(s):**

**Mr. G. Umapathy
Mr. Anurag Sharma for R.1
Mr. Manoj Dubey for r.2**

ORDER

The learned counsel for the Appellant has already finished his arguments.

Mr. Manoj Dubey, the learned counsel for the Respondent No.2 submits that he has come all the way from Jabalpur with wrong file and on that ground he seeks adjournment.

It is very unfortunate to see the conduct of the lawyer on whom the confidence is reposed by his client. Whatever may be, as a last chance, we adjourn the matter subject to the condition that

on the next date of hearing he should come with correct bundle to argue the matter.

Post the matter for hearing on **10.10.2012.** No further adjournment will be granted.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs